

05.08.2020

**Present :** Sh. Nitesh Rana, Ld. PP for Directorate of Enforcement.  
Sh. Ajinkya Tiwari, Ld. Counsel for A-1 to A-3 and A-5.  
None for A-4.

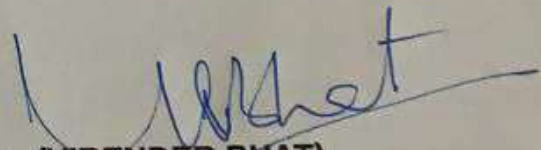
Hearing was conducted today at 12.30 pm through Video Conferencing on Cisco Webex Meeting Platform facilitated by the Ahlmad of the Court.

Sh. Ajinkya Tiwari, Advocate submits that he is not sure as to whether he has filed vakalatnama on behalf of Accused No. 5 i.e. the Company M/s Dwarikardhish Spinners Ltd. also. He seeks time to verify the same and undertakes to file vakalatnama on behalf of the said company before the next date of hearing, if the same has not been done till now.

Adjourned for arguments on the point of charge to 19.08.2020.

Since, nobody appeared today on behalf of Accused No. 4, Ahlmad is directed to send the copy of today's order to the said accused as well as to his counsel Ms. Shakshi Sharma, Advocate through whatsapp/e-mail.

The Ahlmad is directed to send the copy of this order to the In-charge, Computer Branch, RADC, New Delhi, who shall upload it on the official website of Delhi District Court at the earliest.



**(VIRENDER BHAT)**  
**SPL. JUDGE (PC ACT): CBI-15**  
**ROUSE AVENUE DISTRICT COURT**  
**NEW DELHI/05.08.2020**

CC No. 213/2019

CBI Vs. S.S. Ahluwalia Etc

05.08.2020.

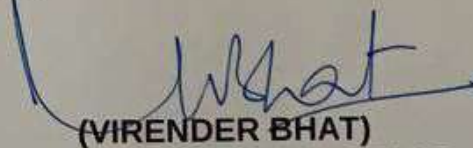
Present:- None.

The case is today listed for prosecution evidence. However, in view of the Circular No. 26/DHC/2020 dt. 30.07.2020, evidence has not to be recorded. Hence, since the case was only to be adjourned, the parties and their Counsels were not asked to join through video conferencing.

List for prosecution evidence on 07.09.2020.

The parties and their counsels be notified about the next date of hearing.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)  
SPL. JUDGE (PC ACT): CBI-15  
ROUSE AVENUE DISTRICT COURT  
NEW DELHI/05.08.2020

**CBI Case No. 217/2019**

**CBI Vs. Narayan Diwakar Etc. (Birla Udyog Emp. CGHS)**

**05.08.2020.**

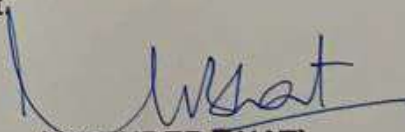
**Present:- None.**

In this case, there is stay on pronouncement of Judgment ordered by the Hon'ble High Court. Therefore, since no effective proceedings had to be conducted today and the case was only to be adjourned, the parties and their lawyers were not asked to join through video conferencing.

List for awaiting further orders from the Hon'ble High Court on 01.10.2020.

The parties and their counsels be notified about the next date of hearing.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



**(VIRENDER BHAT)**  
**SPL. JUDGE (PC ACT): CBI-15**  
**ROUSE AVENUE DISTRICT COURT**  
**NEW DELHI/05.08.2020**